

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 26.05.2011

Meeting No. 06/AM12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 26.05.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. S.K. Jain	DO	DIPP
2.	Sh. A. K. Ojha	AD	MSME
3.	Sh. C. Gangadharan	Dy. DG	DGFT
4.	Sh. S.K. Panigrahi	E.O.	DGFT

Committee took up the Agenda of individual cases for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	81	Party Name:AMIRA FOODS (INDIA) LTD., N. DELHI	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:Deferred
	HQ File :01/85/162/283/AM11	Fixation of SION for export of Basmati Rice.		
	The case was considered by the committee as per agenda. The committee decided to seek comments from the Ministry of Agriculture and defer the case. To be re-listed on 23.6.2011			

2	82	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	Case No.:17/36/85-ALC3/2010			
	HQ File :01/85/050/00162/AM11/	RLA File :02/24/040/00087/AM11/	Lic.No/Date:0210150900 23.11.2010	Deferred

The case was considered by the committee as per agenda. The committee noted that the firm has been asked to furnish the information as asked for vide this office letter dated 05.05.2011 which is awaited. The committee decided to defer the case and remind the firm. To be re-listed on 23.06.2011.

3	83 Case No.:20/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00165/AM11/	RLA File :02/24/040/00146/AM11/	Lic.No/Date:0210150906 23.11.2010	Deferred
	The case was considered by the committee as per agenda. The committee noted that the firm has been asked to furnish the information vide this office letter dated 05.05.2011 which is awaited. The committee decided to defer the case and remind the firm. To be re-listed on 23.06.2011.			

4	84 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
	The case was considered by the committee as per agenda. The committee noted that the comments of MFPI & MSME are awaited despite various reminders. The committee decided to issue final reminder to MFPI & MSME and defer the case . To be re-listed the case on 23.06.2011.			

5	85 Case No.:13/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	Deferred
	The case was considered by the committee as per agenda. The committee noted that the comments of MFPI & MSME are awaited			

despite various reminders latest issued on 05.05.2011. The committee decided to issue last and final reminder to MFPI & MSME. To be re-listed on 23.06.2011.

6	86 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted that the comments of MFPI & MSME are awaited despite various reminder issued, latest reminder was issued on 05.05.2011. The committee decided to issue reminder to MFPI&MSME and defer the case. It is also decided to examine the case on lines of similar cases if any dealt earlier. To be re-listed on 23.06.2011.			

7	87 Case No.:12/36/85-ALC3/2010	Party Name:TEA GROUP EXPORTS	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00157/AM11/	RLA File :02/24/040/00135/AM11/	Lic.No/Date:0210150137 03.11.2010	Deferred
	The case was considered by the committee as per agenda. The committee noted that the firm has been asked to furnish the information regarding blending ratio vide this office letter dated 21.03.2011 followed by a reminder dated 05.05.2011 which is awaited. The committee decided to issue last and final reminder to the firm and re-list the case on 23.06.2011.			

8	88 Case No.:8/28/85-ALC3/2010	Party Name:GOLDEN TOBACCO LTD.	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00109/AM11/	RLA File :34/24/040/00035/AM11/	Lic.No/Date:3410027451 07.07.2010	Deferred
	The case was considered by the committee as per agenda. The committee noted that the information called for from the firm has been received and handed over to the representative of DIPP in the meeting held on 31.03.2011 for their comments which are still awaited. The committee decided to again remind DIPP for their comments. To be re-listed on 23.06.2011.			

9	89 Case No.:1/34/85-ALC3/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00141/AM11/	RLA File :04/24/040/00242/AM11/	Lic.No/Date:0410119805 14.12.2010	Deferred
	The case was considered by the committee as per agenda. The committee noted that the comments of MSME are awaited despite reminder dated 05.05.2011. The committee decided to refer the case to Deptt. of Pharmaceuticals for their comments and defer the case . To be re-listed the on 23.06.2011			

10	90 Case No.:5/36/85-ALC3/2010	Party Name:HIMALYA INTERNATIONAL LIMITED	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00150/AM11/	RLA File :05/23/040/00150/AM11/	Lic.No/Date:0510272024 01.09.2010	Approved Deferred
	The case was considered by the committee as per agenda. The committee noted that the firm has furnished the reply and MFPI also have furnished their comments vide their OM No. 01/DGFT/2011 dated 11.04.2011 and stated that raw material required for such export product are not specific. The committee decided to call the firm for personal hearing before NC.			

11	91 Case No.:1/6/85-ALC3/2011	Party Name:PREMIER DISTILLERIES PRIVATE LIMITED.,	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00023/AM12/	RLA File :25/24/040/00003/AM12/	Lic.No/Date:2510003239 11.05.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted that the hard copy of the application has not been received from RA, Pondicherry. The committee decided to issue reminder seeking hard copy of the application from RA. The			

Committee decided to defer the case. To be re-listed on 23.06.2011.

12	92 Case No.:1/41/85-ALC3/2010	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00181/AM11/	RLA File :10/24/040/00110/AM11/	Lic.No/Date:1010041734 11.02.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted that the comments from MPEDA are awaited despite reminder dated 21.03.2011 & 05.05.2011. The committee decided to defer the case. To be re-listed on 23.06.2011.			

13	93 Case No.:1/45/85-ALC3/2010	Party Name:SPACEWOOD FURNISHERS (P)LTD.,	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00185/AM11/	RLA File :03/95/040/00560/AM09/	Lic.No/Date:0310623363 25.03.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted that RA has been asked to furnish hard copy of the application vide letter dated 05.05.2011 is awaited. The committee decided to remind RA and deferred the case. To be re-listed on 23.06.2011.			

14	94	Party Name:TANNA AGRO IMPEX PVT. LTD., MUMBAI	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status: Deferred
	HQ File :01/85/162/105/AM11	Fixation of SION for export of product Basmati Rice.		
	The case was considered by the committee as per agenda. The committee noted that comments is awaited from MFPI. The committee decided to refer the case to Ministry of Agriculture for their comments and deferred the case. To be re listed on 23.6.2011			

15	95	Party Name:ALKALOIDS CORPORATION	Meet No/Date:6/85-ALC3/2011	Status:
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	Case No.:3/28/85-ALC3/2010		26.05.2011	
	HQ File :01/85/050/00104/AM11/	RLA File :02/24/040/00136/AM11/	Lic.No/Date:0210150238 08.11.2010	Deferred
	The case was considered by the committee as per agenda. The committee noted that the comments from AYUSH is awaited despite reminder dated 04.02.2011, 31.03.2011 & 05.05.2011.The committee decided to defer the case and to be re listed on 23.6.2011			

16	96 Case No.:5/28/85-ALC3/2010	Party Name:LOTUS CHOCOLATE COMPANY LIMITED	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00106/AM11/	RLA File :09/24/040/00084/AM11/	Lic.No/Date:0910042683 14.07.2010	Deferred
	The case was considered by the committee as per agenda. The committee noted that the comments from MFPI & MSME are awaited despite reminder dated 02.12.2010, 30.12.2010, 04.02.2011 & 05.05.2011. The committee decided to examine the case on the basis of similar cases considered earlier. To be re-listed on 23.06.2011.			

17	97 Case No.:16/36/85-ALC3/2010	Party Name:AROMATRIX FLORA PVT. LTD.,	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00161/AM11/	RLA File :05/24/040/00832/AM08/	Lic.No/Date:0510215506 28.01.2008	Withdrawn
	The case was considered by the committee and noted that as per RA (CLA NEW DELHI) letter dated 23.5.2011 the party has already paid custom duty + interest on the imported item and furnished necessary documentary evidence to CLA NEW DELHI. The committee decided to close the case as per RA (CLA NEW DELHI) comments			

18	98	Party Name:PARAMOUNT FARMS INTL. PVT. LTD.	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status: Deferred
	HQ File :01/85/162/167//AM11	Fixation of SION for export of ‘Roasted Salted Pistachios’ against import of Pistachios.		
	The case was considered by the committee as per agenda. The committee noted that information is awaited from APEDA. The committee decided to issue reminder to APEDA /MFPI/MSME and defer the case. To be re listed on 23.6.2011			

19	99 Case No.:4/22/85-ALC3/2010	Party Name:MINDA CORPORATION LTD.	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00084/AM11/	RLA File :05/24/040/00169/AM11/	Lic.No/Date:0510272403 08.09.2010	Deferred
	The case was considered by the committee as per agenda. The committee noted that firm has been reminded to furnish the information several times and latest reminder was issued on 5/5.2011 reply is awaited. The committee decided to defer the case and to be re listed on 23.6.2011			

20	100 Case No.:18/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00163/AM11/	RLA File :02/24/040/00157/AM11/	Lic.No/Date:0210152164 15.12.2010	Deferred
	The case was considered by the committee as per agenda. The committee noted that the Tea Board has furnished their comments, however the firm has not furnished the complete information vide their letter dated 25.3.2011. The committee decided to call for the information from the firm regarding the description of export product and the blending ratio of import items and defer the case . To be re listed on 23.6.2011			

21	101 Case No.:1/44/85-ALC3/2010	Party Name:THE CAMPCO LTD	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00184/AM11/	RLA File :07/24/040/00504/AM11/	Lic.No/Date:0710078031 14.03.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted that Hard copy is not received from RA (Bangalore). The committee decided to remind RA(Bangalore) for hard copy and defer the case . To be relisted on 23.6.2011			

22	102 Case No.:3/37/85-ALC3/2010	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00171/AM11/	RLA File :07/24/040/00337/AM11/	Lic.No/Date:0710075729 30.11.2010	Deferred
	The case was considered by the committee as per agenda.The committee noted that comments is awaited from the MFPI. The committee decided to again remind MFPI to expedite their comments and defer the case. To be relisted on 23.6.2011.			

23	103 Case No.:2/39/85-ALC3/2010	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/050/00176/AM11/	RLA File :02/24/040/00177/AM11/	Lic.No/Date:0210154009 27.01.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted that comments awaited from DIPP. The committee decided to defer the case and to be re listed on 23.6.2011			

24

104 Case No.:3/24/85-ALC3/2010	Party Name:BRITTO SEA FOODS EXPORTS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
HQ File :01/85/050/00088/AM11/	RLA File :04/24/040/00134/AM11/	Lic.No/Date:0410117694 30.09.2010	

The case was considered by the committee as per agenda. The committee noted the comments of MPEDA furnished vide their letter No. II(7)/2010-11/MS-HO dated 10.01.2011. On the basis of comments of MPEDA, the committee decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty.
RETORT PROCESSED TUNA IN POUCH--PACKED IN 3 SIDES SEALED RETORT POUCH OF 3 KGS	210000.000Kgs	FROZEN SKIP JACK TUNA AS PER EU STANDARD	500000.000KGS
		VEGETBLE EXTRACT POWDER VG-910	2600.000KGS

		FLAT TYPE RETORT POUCH FOR 3 KG PACKING MATERIAL PET21/AL9/NY26/C-PP 100Mic	As per packing policy.
RA may take consequential action as per policy/procedure.			

25	105 Case No.:20/28/85-ALC3/2010	Party Name:M & M COCOA PRODUCTS PVT.LTD.,	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status: Deferred
	HQ File :01/85/050/00121/AM11/	RLA File :22/24/040/00059/AM10/	Lic.No/Date:2210010217 23.07.2010	
	The case was considered by the committee as per agenda. The committee noted that comments is awaited from MFPI. The committee decided to examine the case on file along- with other similar case decided earlie and deferred. To be re listed on 23.6 2011			

26	106	Party Name:LUBRIZOL ADVANCED MATERIALS INDIA PVT. LTD.	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:Deferred
	HQ File :01/85/162/126/AM11/	Fixation of SION for export of ‘Cassia Gum Powder against import or Cassia Gum of Cassia Split’.		
	The case was considered by the committee as per agenda. The committee noted that comments is waited from MFPI after issuing five reminders. The committee decided to put up the matter on file and the case may also be referred to MSME for their comments and defer the case . To be re-listed on 23.6.2011.			

27	107	Party Name:ALKALOIDS CORPORATIN, KOLKTA	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status:
	HQ File :01/85/0018/AM10	RLA File :02/24/040/00017/AM10/	Lic.No/Date:0210126025 30.4.2009	Deferred
	The case was considered by the committee as per agenda. The committee noted that comments is awaited from AYUSH instead of four reminders issued to hem. It was decided to put up D.O. Letter to AYUSH and defer. To be re listed on 23.6.2011			

28	108	Party Name:MARICO LTD., MUMBAI	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status: Deferred
	HQ File :01/85/162/141/AM11	Grant of advance authorization under Para 4.4.2 and Para 4.7 of HBP for export of “Safflower Seed (Sortexed/Processed and Meant for Bird Feed purpose)/Safflower/Soya De-oiled Cake against import of Safflower Seeds/Relevant Safflower /Soya Seeds.		
	The case was considered by the committee as per agenda. The committee noted that the department of Agriculture has stated that they have no comments/ The committee decided to refer the matter to Deptt. of Animal Husbandry for their comments.			

30	109	Party Name: JABS INTL. PVT.LTD.	Meet No/Date:6/85-ALC3/2011 26.05.2011	Status: Deferred
	HQ File :01/85/050/107/AM10 :01/85/050/108/AM10 :01/85/050/109/AM10	Request for ratification of SION for the export product Sterlized Fennel Seeds.		
	The case was considered by the committee as per agenda. The committee noted that the RA has not furnished the hard copy of the application for fixation of norms. The committee decided to call for the hard copy of the application from concerned RA immediately and defer the case. To be re-listed on 16.6.2011			

Supplementary Agenda

31	110	Party Name:INDIAN WRITING INSTRUMENTS,	Meet No/Date:6/85-ALC3/2011	Status: Deferred
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	MUMBAI	26.05.2011
HQ File :01/85/162/0031/AM12	Request for modification of SION existing at Sl. No. C-1888 for the export product ‘Ball Pen Tips of Nickel Silver Wire’.	
The case was considered by the committee as per agenda. The committee decided to seek comments of DIPP immediately and to be re-listed on 16.6.2011		

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